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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION OA 314/97

DATE OF DECISION: 11.2.2002.

Shri. O.P. Sharma

Applicant.

Shri. G.S. Walia

Advocate for  
Applicant.

VerSES

\*Union of India and others

Respondents.

Shri. V.S. Masurkar.

Advocate for  
Respondents

CORAM

Hon'ble Shri S.L.Jain, Member (J)

Hon'ble Smt. Shanta Shastray, Member (A)

(1) To be referred to the Reporter or not? No

(2) Whether it needs to be circulated to No other Benches of the Tribunal?

(3) Library. No

f(SLJ)  
(S.L.Jain)  
Member (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 314/97

MONDAY the 11th day of FEBRUARY 2002

CORAM: Hon'ble Shri S.L.Jain, Member (J)

Hon'ble Smt. Shanta Shastry, Member (A)

O.P. Sharma  
Retired Head TTE  
C/o G.S. Walia,  
Advocate, High Court  
16, Maharashtra Bhavan,  
Bora Masjid Street,  
Fort, Mumbai. ....Applicant

By Advocate Shri G.S. Walia.

V/s

1. Union of India through  
General Manager  
Western Railway  
Headquarters Office,  
Churchgate, Mumbai.
2. Divisional Railway Manager  
Bombay Division,  
Western Railway,  
DRM's Office  
Bombay Central, Mumbai.
3. Sr. D.C.S.  
Bombay Division,  
Western Railway,  
DRM's Office,  
Bombay Central, Mumbai. ....Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

{Per S.L.Jain, Member (J)}

This is an application under Section 19 of the Administrative Tribunals Act 1985 for the declaration that the applicant is entitled to the promotion and fixation of pay in the

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scale of Rs. 1600 - 2600 (RPS) and Rs. 2000 - 3200 (RPS) with effect from 21.5.1991 and 3.3.1993 respectively with reference to his juniors S/Shri Ingale and Hariram Goud alongwith arrears and other consequential benefits in respect of the above.

2. The respondents in para 16 of the written statement stated as under:

It is submitted that now in the cadre of Head TTE the applicant was given adhoc promotion and the same was regularised in the restructuring of cadre with effect from 1.3.1993 and he has been given benefits of promotion to the pay scale of Rs. 1600 - 2660(RP) and 2000 - 32000 (RPS) with reference to the date of his junior and nothing more can be granted to the applicant and therefore the application is clearly misconceived and hence should be dismissed.

3. In view of the statement of respondents, the learned counsel for the applicant stated that the respondents have granted the relief as prayed for by him, but in case no action is taken in pursuance of the same the respondents should take action and provide the said benefit.

4. The learned counsel for the respondents also placed before us the departmental file and on perusal of the same we find that there is a noting to the said effect.

5. In the result OA is disposed of and it is ordered that in case the said benefits have so far not <sup>been</sup> provided to the applicant the same should be provided to him. No order as to costs.

hence

(Smt. Shanta Shastry)  
Member (A)

SL Jain

(S.L.Jain)  
Member (J)